

Central Administrative Tribunal  
Principal Bench

...

R.A.No.279/95 in DA No. 749/95

New Delhi, this the 18th day of March, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K. Ahooja, Member (A)

Surinder Singh r/o  
S.K. 3, Choki No.2,  
Sindora Kalan,  
Shakti Nagar,  
Delhi-52.

...Applicant

(By Shri B.S.Chahar, Advocate)

Versus

The Secretary,  
Ministry of Food Processing Industries,  
Asian Games Village,  
Khel Gaon Marg,  
Panchsheel Bhavan,  
New Delhi- 49.

...Respondents

(By Shri M.M.Sudan, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J):

After hearing the learned counsel on either side and having perused the order which is sought to be reviewed, we do not find any error apparent on the face of the judgement or any other circumstances which warrant the review of the order. Under these circumstances, the review application is dismissed. There is no order as to costs.

~~Reddy~~  
(R.K.Ahooja)  
Member (A)

  
(A.V.Haridasan)  
Vice-Chairman (J)

Na.